

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 6/2012

(IA No 329/2024, IA No 72/2024, IA No 420/2024, IA No 421/2024)

WITH

Execution Application No. 5/2024

In

Original Application No. 6/2012

Nizamuddin West Association

Applicant

Versus

Union of India & Ors.


Respondent(s)

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1.	REPLY TO IA NO. 421/2024 ON BEHALF OF DELHI JAL BOARD/DJB IN COMPLIANCE OF ORDER DATED 04.09.2024.	1-4

Through

New Delhi
Date :18.10.2024


Sh. P.K. Atray
Chief Engineer
DELHI JAL BOARD

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****Original Application No. 6/2012****(IA No 329/2024, IA No 72/2024, IA No 420/2024, IA No 421/2024)****WITH****Execution Application No. 5/2024****In****Original Application No. 6/2012****Nizamuddin West Association****Applicant****Versus****Union of India &Ors.****Respondent(s)****REPLY TO IA NO. 421/2024 ON BEHALF OF DELHI JAL BOARD/DJB
IN COMPLIANCE OF ORDER DATED 04.09.2024.****MOST RESPECTFULLY SHOWETH:**

1. That the applicant has filed IA no. 421 of 2024 and laid a plea before the Hon'ble Tribunal suggesting measures for improvement of the drainage system and prevention of water logging [which can be beneficially implemented not only in Defence Colony but the whole of Delhi]. In this regard, the Applicant has sought issuance of appropriate directions upon the Respondents, particularly the Government of National Capital Territory of Delhi ["GNCTD"], MCD, DJB, Delhi Development Authority ["DDA"], Irrigation and Flood Control Department ["I&FCD"], State of Uttar Pradesh and State of Haryana in relation to inter alia installation of porous tiles on pavements for ensuring proper drainage of storm water in

residential colonies for minimization of incidents of water – logging as well as rejuvenation of ground water in urban conglomerates across Delhi – NCR.

2. That it is humbly submitted before this Hon'ble Tribunal that applicant further raised a plea that the deplorable condition of the Defence Colony stretch of the Kushak Drain ["DC Drain"], as also upstream areas, particularly the unauthorized sewage infiltration, waste accumulation and inefficient drainage is due to siltation, leading to flooding of homes and incessant damage to property during monsoons, the captioned Application i.e. I.A. No. 329 of 2024 was filed by the Applicant before this Hon'ble Tribunal seeking intervention in the captioned OA and issuance of appropriate directions upon the authorities including MCD and DJB in relation to inter alia the installation of STPs, trapping, dredging and desilting of the DC Drain.
3. That DJB in reply to the said IA humbly submits that regarding seepage of sewage in DC drain, Delhi Jal Board is laying sewerage network in U/A colonies in the upper command areas of the DC drain and the work is expected to be completed by December, 2025. Also, an SPS is under the advanced stage of construction to trap the discharge of Barapullah Drain to be taken to Okhla WWTP. Further, the work of de-silting and dredging of drain is not in the purview of DJB.
4. It is further undertaken that Delhi Jal Board shall remain duty bound by any direction or order by this Hon'ble Tribunal as and when directed.

Through

Sh. P.K. Atray
Chief Engineer
DELHI JAL BOARD

New Delhi
Date : 18.10.2024

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AFFIDAVIT

I, P.K. Atray, S/o Sh. A.P. Sharma, aged about 54 Yrs, designated as Chief Engineer Drainage Project, Delhi Jal Board, having office at Govt. of N.C.T. of Delhi Jhandewalan, Karol Bagh, New Delhi-110005, solemnly affirm and sincerely state as follows:

1. That the present Affidavit on behalf of Delhi Jal Board/DJB is in compliance with the order dated 04.09.2024, wherein this Hon'ble Tribunal had directed DJB to file reply by way of affidavit.
2. I state that the contents of the aforesaid documents enclosed along with this affidavit are true and correct and duly verified by the undersigned and have been supplied by me to the counsel to be annexed herewith.
3. I further state that Delhi Jal Board shall remain duty bound by any direction or order by this Hon'ble Tribunal as and when directed.



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[Signature]
DEPONENT

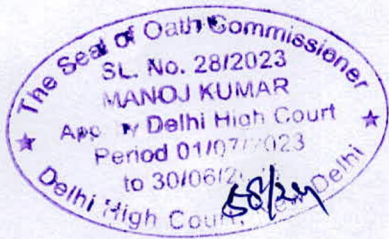
VERIFICATION

18 OCT 2024

Verified at New Delhi on this 18 day of October, 2024 that the contents of the above affidavit are true and correct to my knowledge and as derived from the record maintained by Delhi Jal Board and nothing material has been concealed therefrom.

[Signature]
DEPONENT

Riche Kapoor
I Identify the Deponent who
has Signed in my Presence



CERTIFIED THAT THE DEPONENT
Sh./Smt./Km. P. K. Arora Age 54
S/o, W/o, D/o, Sh. A. Sharma
R/o Shantipuram, near Bughra
Identified by Shri Smt. Rishi Kapoor (SR)
has solemnly affirmed that the contents of the above affidavit are true and correct to his/her knowledge.

[Signature]
Oath Commissioner, Delhi

18 OCT 2024